

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413
IB/444/PB/2021

IN THE MATTER OF:

M/s Gluckrich Capital Pvt. Ltd.	...	Applicant
Versus		
Mr. Shiv Kumar Jatia	...	Respondent

Under Section 95(1) of IBC, 2016.

Order delivered on 18.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Ms. Prachi Johri, Ms. Abhipsa Sahu, Adv.
Ms. Swaralipi Deb Roy for IA 3026/2022 for the Applicant
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to
10.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)